CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH O.A. NO. 112000 70 O.A. NO. 1997/1995

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HON'BLE SHRI JUSTICE ASHOK ACARWAL . CHAIRMAN								
HON'BLE SHEET	SHANTA SH	ASTRY	, MEMBER	(A) !				
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	-Ver	sus-						
CHIEF SECRE	TARY, NCT I	EZHI .	. Respon	ident(s)				
Advocates:		•						

Mr./Me. B.B. RAVAL for Applicant (6)

Mr./Ms.____for Respondent(s)

1. Whether to be referred to Reporter?

Yes

2. Whether to be circulated to other Benches? No.

(ASHOK AGARWAL)

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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



C.P. NO. 11/2000 in O.A. NO.1997/1995

New Delhi this the 11th day of January, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SMT. SHANTA SHASTRY, MEMBER(A)

Raman Kumar S/O Gias Ram, R/O 48, Patparganj, Delhi-110092.

...Applicant

(By Shri B. B. Raval, Advocate)

-Versus-

Shri Omesh Saigal, Chief Secretary, Government of National Capital Territory of Delhi, 5, Sham Nath Marg, Delhi.

...Respondent

O R D E R (ORAL)

Shri Justice Ashok Agarwal:

Non compliance of an order passed by this Tribunal on 13.8.1996 in O.A. No. 1997/95 is made the subject matter of the present contempt petition.

applicant had impugned an order of termination dated 29/31.8.1995 whereby the services of the applicant as an Assistant Public Prosecutor had been terminated. By the aforesaid order dated 13.8.1996 the termination of the applicant was set aside and the respondents were directed not to terminate his services except by due process of law. Respondents have now passed an order on 27.10.1999 dispensing with the services of the applicant. The order recites as under:

Jed

(6)

"WHEREAS Shri Raman Kumar was appointed on the post of Assistant Public Prosecutor on purely ad hoc and emergent basis in the Directorate of Prosecution as the posts of Assistant Public Prosecutors, as per rules, were required to be filled up on regular basis through Union Public Service Commission;

Service Public the Union WHEREAS inviting application through an open advertisement held a written Commission the posts test for recruitment to Assistant Public Prosecutors and thereafter, conducted interviews and has recommended the names of selected candidates for appointment regular basis to Government of National Capital Territory of Delhi and Shri Raman in spite of availing opportunity of recruitment test and Kumar in the appearing could not qualify for being interviews recommended for the post;

HENCE, the Competent Authority has decided to dispense with ad hoc services of Shri Raman Kumar from the post of Assistant Public Prosecutor forthwith."

that clear i t Aforesaid order makes applicant was appointed to the post of Assistant Public Prosecutor purely on ad hoc and emergent basis pending filling up of the said posts on regular basis the Union Public Service Commission (UPSC). through UPSC issued a public advertisement and has held a written test for recruitment to the post of Assistant has thereafter conducted Public Prosecutors. 1 t interviews and has recommended the names of selected Public Assistant for appointment as candidates As far as the applicant Prosecutors on regular basis. afforded an opportunty of he was is concerned, qualify. and test recruitment the appearing in Applicant did appear in the recruitment test but could not qualify the same. He has, therefore, failed to qualify for being recommended for the said post.

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In the circumstances, his services which had been engaged on ad hoc basis have been dispensed with. judgment, the aforesaid order terminating the services of the applicant from the post of Assistant Public Prosecutor which was purely on ad hoc and emergent basis has been passed after following the due process of law. The applicant cannot have any just cause of grievance against the said order. the circumstances, we do not find that any case is made out to initiate contempt proceedings against respondents.

4. Present petition, in the circumstances, is summarily rejected.

Ashok Agarwal

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(Shanta Shastry) Member (A)

/as/